

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00567/2016

DATE OF ORDER: 18.07.2016

CORAM

HON'BLE MRS. JASMINE AHMED, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Suresh Chand Gupta S/o Shri Laddu Lal Gupta, age around 54 years, R/o House No. 189, Padmawati Colony, Kings Road, Nirman Nagar, Jaipur – 302019 and working as Technical Officer, in the office of Hq CE SWC, Jaipur Cantt. Jaipur.

....Applicant

Mr. Mukesh Agarwal, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
2. Director General Personnel/EIB, Engineer-in-Chief's Branch, Integrated HQ of MOD (Army), Kashmir House, Rajaji Marg, New Delhi – 110011.
3. Chief Engineer (Hq), South West Command C/o 56 APO.
4. Chief Engineer, Head Quarters, Jaipur Zone, MES, Power House Road, Bani Park, Jaipur – 302006.

....Respondents

ORDER

(Per MRS. JASMINE AHMED, JUDICIAL MEMBER)

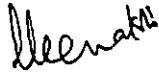
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Heard learned counsel for the applicant. This case pertains to grant of MACP. It is contended by the learned counsel for the applicant that in this regard the applicant has filed representation dated 12th June, 2015 (Annexure A/1) but till date no decision has been taken on the representation.

2. In view of the above, the respondents are directed to take a decision on the representation dated 12th June, 2015 (Annexure

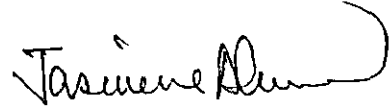
Jasmine Ahmed

A/1) of the applicant within a stipulated time of two months from the date of receipt of a copy of this order.

3. Accordingly, the Original Application is disposed of with no order as to costs. It is made clear that we have not commented on the merits of the case.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(MRS. JASMINE AHMED)
JUDICIAL MEMBER

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